

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.470/2018
(with MA No.694/2018)

Dated this Thursday, the 07th day of February, 2019

CORAM : R.N. SINGH, MEMBER (JUDICIAL)

K. Sivaraman, Son of Late K.G.Nair,
Aged 61 years, Retired as Asstt. Commissioner (Admn)
Navodaya Vidyalaya Samiti, Regional Office, Pune.
Residing at 4-D-902, Phase-2, KALPATARU,
Pimple Gaurav, Jawalkar Nagar,
Pune 410 061.
(In Person)

... *Applicant*

VERSUS

1. Union of India,
Notice through the Secretary,
Government of India,
Ministry of HRD, Deptt. Of School Education,
Shastri Bhavan, New Delhi 110 001.

2. The Commissioner,
Navodaya Vidyalaya Samiti,
B-15, Sector 62, Institutional Area,
Noida 201 309.

3. The Dy. Commissioner,
Navodaya Vidyalaya Samiti,
MSFC Bhawan, S.B. Road,
Pune 410 016.

... *Respondents*

(Advocate Shri V.S. Masurkar)

ORDER (Oral)

After arguing the case for sometime,
the applicant seeks permission to withdraw
the present MA and OA with liberty to file
fresh OA agitating all the grievances raised
therein in the present OA and MA. To this
effect, the learned counsel for the

respondents is not having any objection.

2. In view of the aforesaid facts, MA and OA stands dismissed as withdrawn with liberty to file appropriate OA in accordance with law. It is made clear that in case the applicant files fresh OA within three weeks from the date of receipt of certified copy of this order, the limitation shall not come in his way, if the present OA is not filed beyond the period of limitation.

3. In the aforesaid terms, OA and the MA stands disposed of. No costs.

(R.N. Singh)
Member (Judicial)

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